

IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.

Present Thiru.R.Sundara Kamesh Marthandan, B.L.

Judicial Magistrate No.IV, Madurai

Thursday on this 05th day of November 2020

Cr. M.P. No.1692 of 2020

Sundararajan
son of Alagumalai

...Petitioner/Accused

-vs-

State of Tamil Nadu,
Represented by Sub-Inspector of Police,
Subramaniapuram Police Station.
Crime No.1420 of 2020
under Sections 294(b), 323, 324, 506(2) IPC,

...Respondent/Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the argument of Mr. M.Kubendiran, counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, this court passes the following :-

ORDER

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested for offences alleged under Sections 294(b), 323, 324, 506(2) IPC and remanded to Judicial Custody on 26.10.2020.

2) The Petitioner contended that he is a law abiding citizen and that he will not abscond. He is innocent and he has not committed any offences as alleged. He is in judicial custody for the past eleven days.

3) The Respondent had strongly opposed granting of bail to Petitioner, that the

investigation is in preliminary stage. If he is enlarged on bail, there is possibility of him, committing similar offences. The investigation is not yet completed. He may indulge in threatening the witnesses. The 2nd accused is not yet apprehended. However the victim is discharged from Hospital.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 11 days and that the victim is discharged from Hospital, hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) with two sureties each, for like sum.
- b. Thereafter the Petitioner shall appear before the Respondent Police for a period of Four weeks, daily morning at 10.am.
- c. The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the Steno Typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 05th day of November 2020.

S/d- R.Sundara Kamesh Marthandan,
Judicial Magistrate IV,
Madurai.